

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.65 of 2019

This the 01st day of March, 2019

Shri Girdharilal Avtar Meena
D.O.B 05.7.1989, Aged 29 years
Son of Shri Avtar Meena
Ex-Postal Assistant
Tharad Sub Post Office
Dist. Banaskantha
Residing at : SOP P.O. SOP -322024.
Taq. Nandoti,
District : Karauli (Rajasthan) Applicant

(By Advocate : Shri A.D.Vankar)

VERSUS

1. The Union of India & Others,
Notice to be served through
Secretary to the Govt. of India,
Ministry of Communication & I.T.,
Department of Posts, Dak Bhavan, Sansad Marg,
New Delhi – 110 001.
2. Chief Postmaster General,
Gujarat Circle, Khanpur, Ahmedabad – 380 001.
3. Supdt. of Post Office
Banaskantha Division
Palanpur 385 001.
4. Postmaster General
Ahmedabad (HQ) Region
Speed Post Bhavan
Shahibag,
Ahmedabad 380 004. Respondents.

ORDER – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

In instant OA, the applicant Girdhari Lal Avtar Meena has impugned order, as at Annexure A-1 & A-2, both issued on 20.7.2018 by respondent No.3. Backdrop facts, as set out in the OA by applicants is that he applied for Combined Higher Secondary (10+2) Level Examination, to be conducted by Staff Selection Commission in the year 2015, was declared successful in said examination and was offered appointment for the post of Postal Assistant. That on 14.2.2018, he was allotted Banaskantha Division and he resumed his duty at Tharad Sub Post Office but on 20.7.2018, via Annexure A-2 issued by respondent No.3 his services, under proviso to Sub Rule(1) of Rule 5 of Central Civil Service (Temporary Service) Rules 1965 was terminated with immediate effect entitling him to claim a salary of one months in lieu of notice. That vide letter, Annexure A-1 Respondent No.3 also cancelled his appointment order. That being aggrieved termination of his service, he preferred representation on 13.8.2018 to the Postmaster General, Ahmedabad (HQ), Region, Ahmedabad but the same has not been decided yet.

2. Heard. The matter is at the stage of notice and at this stage, learned counsel urged that applicant will be satisfied, if Respondent Authorities be directed to take decision and dispose of the representation, dated 13.08.2018 (Annexure A-4), of the applicant within stipulated time

frame, with liberty to applicant to agitate the matter, in case the outcome of said representation does not come in favour of the applicant.

3. Considered the submissions. Respondent Authorities are directed to consider and to take decision on representation dated 13.08.2018 (Annexure A-4) of the applicant expeditiously but in any case, within six weeks from the date of receipt of this order.

4. With above directions and observations, the OA stands disposed of. No order as to costs.

(M.C.Verma)
Member (J)

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